

[Sh.K. Pradhani]

- (3) Fifteenth Report on Ministry of Welfare - Working of Integrated Tribal Development Projects in Orissa.

12.24 hrs.

MATTER UNDER RULE 377

(i) Need to take over leased land from Management Trusts In Tamil Nadu

[English]

SHRI K. THULASIAH VANDAYAR (Thanjavur): The endowment lands in Tamil Nadu are under lease for a long time. The leases are reluctant to pay the due rents to the concerned Trusts. The leases want only avoid paying the due rents which are commensurate with the rise in cost. Lacs of acres of leased lands are in the enjoyment of private individuals thereby incurring heavy losses to the management trusts.

Most of the trusts are ready to surrender their leased lands to the Government. The only thing the Government must do is to take over the lands and pay the compensation at market rate to the management trusts. By this measure the Government can solve the problem of landless labourers and agricultural labourers and the tillers of the soil will have a fair chance to own the land which would increase the productivity. As part of land reforms, I request the Central Government to initiate necessary steps to take over leased lands which are being offered by the management trusts on payment of adequate compensation.

- (ii) Need for laying of railway line between Manmad and Nardana on Central Railway.**

SHRI BAPU HARI CHAURE (Dhule):

There has been long pending demand for laying of railway line between Manmad and Nardana on Central Railway.

This link will connect Central Railway with Western Railway. It will also shorten distance by about 50 kms. for the trains running between Ahmedabad and Bangalore or Trivandrum.

Further constructing Manmad Nardana Railway will help the backward tribal people of Dhule and Nasik Districts. Hence I urge upon the Railway Minister to order for survey of this railway line and also sanction some amount for its construction in the ensuring Railway Budget. (*Interruptions*)

[Translation]

SHRI SURAJ MANDAL (Godda): Mr. Deputy Speaker, Sir, I have been raising my hand for the last nearly one hour and fifteen minutes but I have not been given a chance to speak. Why are we not given a chance to speak here?... (*Interruptions*) You do not give an opportunity to those members who do not make a noise. Today is the last day of the session. Even then we are not given a chance to speak.. (*Interruptions*)..... Keeping this trend in view I boycott the House.

12.26 hrs

Shri Suraj Mandal then left the House.

(iii) Need to protect the interests of the farmers of Sriganganagar, Rajasthan

[Translation]

SHRI BIRBAL (Ganganagar): Mr. Deputy Speaker, Sir, the boundary of Sriganganagar district touches Punjab and Haryana and the border villages have business dealings in the Abohar and Elnabad markets. The farmers want to have transactions with commission agents of those